

## WRITTEN ANSWERS TO QUESTIONS

## E.M.E. STATION WORKSHOPS

\*317. **Sardar Hukam Singh:** (a) Will the Minister of Defence be pleased to state whether it is a fact that non-combatant enrolled personnel in the E.M.E. Station Workshops are paid the same initial pay on which they were recruited initially, without any annual increment or any higher grade promotion for their cadre?

(b) Is it a fact that no dearness allowance is admissible to these personnel?

**The Deputy Minister of Defence (Sardar Majithia):** (a) No, Sir. They were granted the following increments during the war:—

Increase in basic pay: Rs. 2/-/- p.m.  
War Service increment: Rs. 6/-/- p.m.  
Deferred pay: Re. 1/-/- p.m.

(b) Yes, Sir.

## PRE-STRESSED CONCRETE

\*321. **Shri Punnoose:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether a plant for the production of pre-stressed concrete has been, or is to be, set up in Roorkee?

(b) From where is the plant being imported and at what price?

(c) What will be the output of this plant?

(d) For what purposes will its products be immediately utilised?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) to (d). The proposal is under the consideration of the Council of Scientific and Industrial Research.

## ACQUISITION OF PROPERTY BY GOVERNMENT SERVANTS

\*322. **Shri V. P. Nayar:** Will the Minister of Home Affairs be pleased to state the steps taken by Government, if any, to enforce the provision in Government Servants' Conduct Rules regarding the acquisition of property by Government Servants?

**The Minister of Home Affairs and States (Dr. Katju):** The existing Rules relate only to immovable property and require only that a Government Servant should take prior permission from appropriate authority before acquiring any immovable property by purchase or gift. The Rules also require that at the time of entry into service and on subsequent occasions, whenever fresh property is acquired, a declaration should be made to Government of the immovable property held by the Government Servant, his wife or his dependent relatives. Government have under active consideration the question of requiring every Government Servant to submit periodical returns of property. The Planning Commission's suggestion that annual returns of movable assets should be called for is also being examined in all its implications.

## UNION PUBLIC SERVICE COMMISSION

\*323. **Shri V. P. Nayar:** (a) Will the Minister of Home Affairs be pleased to state when the last report of the Union Public Service Commission was laid on the Table of the House?

(b) What is the number of cases in which appointments have been made otherwise than through the Union Public Service Commission since the last report was laid on the Table of the House?

(c) Will Government lay on the Table of the House a list of such appointments with salaries above Rs. 1,000 with details as to—(i) name of the officer, (ii) appointment now held, (iii) appointment held, if any, before selection to the present post and the pay drawn, (iv) age and (v) the present overall pay and allowances?

**The Minister of Home Affairs and States (Dr. Katju):** (a) The last report of the Union Public Service Commission was laid on the Table of the House on the 11th October, 1951.

(b) and (c). The information is not readily available. The hon. Member perhaps requires information only in regard to the appointments made without consulting the Commission although